

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON JULY 9, 2014 FOR THE ATTENTION OF THE SHAREHOLDERS OF **PRIME FOCUS LIMITED**

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Open Offer for acquisition of up to 7,77,08,534 equity shares of Re. 1 each ("Equity Shares") of Prime Focus Limited ("Target Company"/"PFL") from the public shareholders of the Target Company by Reliance MediaWorks Limited ("RMW"/"Acquirer") along with Reliance Land Private Limited ("RLPL"/"PAC 1"), Mr. Namit Malhotra ("PAC 2"), Mr. Naresh Malhotra ("PAC 3") and Monsoon Studio Private Limited ("MSPL"/"PAC 4") (PAC 1, PAC 2, PAC 3 and PAC 4 collectively being, the "PAC"), in their capacity as persons acting in concert with the Acquirer ("Open Offer" / "Offer"), pursuant to and in compliance with Regulation 3(1) and Regulation 4 and other applicable regulations of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011, as amended ("SEBI (SAST) Regulations") at an offer price of Rs. 52 per Equity Share ("Offer Price").

This corrigendum ("Corrigendum") to the Detailed Public Statement published on July 9, 2014 ("DPS") is being issued by Centrum Capital Limited ("Manager to the Offer") for and on behalf of the Acquirer and the PAC to the Shareholders of the Target Company. This Corrigendum should be read in continuation of, and in conjunction with, the public announcement issued on July 2, 2014 ("PA") and the DPS published on July 9, 2014. Capitalized terms used in this Corrigendum but not defined shall have the same meaning as assigned to them in the DPS.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

I. PART VI (STATUTORY AND OTHER APPROVALS)

1. Paragraph VI (1) of the DPS shall be read as follows:

"The purchase of the F&M Business from RMW and allotment of 6,73,07,692 Equity Shares by the Target Company to RMW, for the transfer of F&M Business, requires approval of the Competition Commission of India ("CCI"). Since the proposed allotment of (i) 2,30,76,923 Equity Shares to RMW for cash, (ii) 2,30,76,923 Equity Shares to PAC 4 for cash, and (iii) consequent Offer (by the Acquirer along with the PAC), are part of one composite combination / transaction, prior approval of CCI would also be required for the same. Therefore, the Offer is subject to receipt of the approval of the CCI under the provisions of the Competition Act, 2002 (as amended) and applicable regulations. The Target Company and the Acquirer shall file an application with CCI within the time limit prescribed by the CCI. Further, to the best of the knowledge of the Acquirer and PAC, there are no other statutory approvals required to implement the Offer. If any additional statutory approvals are required or become applicable prior to completion of the Offer, the Offer would also be subject to the receipt of such additional statutory approvals. The Acquirer and PAC will not proceed with the Offer in the event that such statutory approvals (including CCI) are refused in terms of Regulation 23 of the SEBI (SAST) Regulations."

2. Paragraph VI (3) of the DPS shall be read as follows:

"The completion of the Proposed Transactions is subject to the satisfaction of the Conditions Precedent and receipt of any other statutory approval, if applicable, which includes the approval of the CCI as set out above. In the event that any of the Conditions Precedent is not met (including the CCI approval or other statutory approval not being granted) for any reason outside the control of the Acquirer, the transactions contemplated in the Term Sheet shall stand terminated and the Open Offer shall be withdrawn in compliance with the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 working days of such withdrawal, in the same newspapers in which this DPS has appeared."

II. OTHER INFORMATION

- Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer and PAC have appointed Centrum Capital Limited as the Manager to the Offer.
- The Acquirer and the PAC, along with its respective directors, accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer and PAC as laid down in SEBI (SAST) Regulations.

The PA, DPS, this Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer (www.centrum.co.in).

Manager to the Offer

CENTRUM

Centrum Capital Limited

Centrum House, CST Road, Vidyannagari Marg,
Kalina, Santacruz (E),
Mumbai - 400 098
Tel: +91-22-42159000
Fax: +91-22-42159707
SEBI Registration No. INM 000010445
Contact Person: Ms. Amandeep Sidhu
Email: pfl.openoffer@centrum.co.in

Registrar to the Offer

LINK INTIME
INDIA PVT LTD



Link Intime India Private Limited

C-13, Pannalal Silk Mills Compound,
LBS Marg, Bhandup (West), Mumbai - 400 078
Tel No: +91 22 25967878
Fax No: +91 22 25960329
Website: www.linkintime.co.in
SEBI Registration No*: INR000004058
Contact Person: Mr. Pravin Kasare
Email: pfl.offer@linkintime.co.in

*Please note the SEBI registration of Link Intime India Private Limited has expired on May 5, 2014. Link Intime India Private Limited has made an application dated January 30, 2014 to SEBI for grant of renewal of the registration, in accordance with the Securities and Exchange Board of India (Registrars to an Issue and Share Transfer Agent) Regulations, 1993, as amended. The renewal of the registration from SEBI is currently awaited.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND PAC

Sd/-

Reliance MediaWorks Limited

Sd/-

Reliance Land Private Limited

Sd/-

Namit Malhotra

Sd/-

Naresh Malhotra

Sd/-

Monsoon Studio Private Limited

Place: Mumbai

Date: July 21, 2014